

ITEM NO. Mentioned

Matter-A

COURT NO.

SECTION XIV

SUPREME COURT OF INDIA

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. of 2005 (CC No.12510 of 2005)

(From the Judgment and Order dated 14.12.2005 in Writ Petition (Civil) No.4582/2003

of the HIGH COURT OF DELHI AT NEW DELHI)

GREATER KAILASH PART-I TRADERS ASSOCIATION

....Petitioner(s)

VS.

UNION OF INDIA AND ORS.

...Respondent(s)

(Application for permission to file SLP)

Date: 22.12.2005 This matter was taken up at 11.30 a.m. at the residential office

of Hon'ble Mr.Justice B.N. Srikrishna.

CORAM : HON'BLE MR.JUSTICE B.N. SRIKRISHNA

HON'BLE MR.JUSTICE S.H. KAPADIA

For Petitioner (s)

Mr. Anoop G. Chaudhary,Sr.Adv.

Ms. J. Chaudhary,Adv.

Mr. Syed Tanweer Ahmad,Adv.

Mr. Syed Ali Ahmad,Adv.

Mr. Deepak Jain,Adv.

Mr. Mukul Dubey,Adv.

Mr. Mohan Pandey,Adv.

For Respondent (s)

The Court made the following

O R D E R

We are not satisfied that the petitioner before us, an unregistered amorphous body, has any

locus standi to move a S.L.P.against the impugned order of the High Court. We have not been

made aware of any individual's grievance with regard to the order. Mr. Chaudhary, learned senior

counsel, at this stage, requests permission to withdraw the application to move the High Court at

the instance of aggrieved individuals, if any, and, if so advised.

Hence, the application for permission to file special leave petition is dismissed as

withdrawn.

[ALKA DUDEJA]

Court

Master